

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (d). The required information is being collected and will be laid on the table of the House.

**Loss to Railways due to abolition of Second Class**

1139. SHRI S. N. MISRA: Will the Minister of RAILWAYS be pleased to state:

(a) the time by which the Second Class accommodation on Railways would be abolished;

(b) what is the estimated loss the Railways are likely to incur by abolition of Second Class carriages from all over the Railways; and

(c) whether there will be any relief to the travelling public by such abolition?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The existing second class coaches are being converted into third class coaches. The conversion is being done in the workshops when the coaches are sent for periodical overhaul according to their due dates. This conversion is likely to be completed by the end of March, 1974 when second class will cease to exist.

(b) Taking all factors into account, namely higher seating capacity and higher occupation of third class coaches as compared to second class coaches, it is estimated that there will be no loss to the Railways on account of abolition of the second class of accommodation in trains.

(c) Yes; conversion of second class coaches into third class will result in increased carrying capacity in the coaches.

**Appointment of Government Counsels in High Courts**

1140. SHRI S. N. MISRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how Central Government Counsels in the various High Courts are appointed;

(b) the procedure followed in the Allahabad High Court to ensure competent lawyers being appointed on merit and not based on nepotism and favouritism;

(c) how many standing Counsels have been appointed in the various High Courts during the last three years; and

(d) the name of Counsels so appointed in each High Court, their standing and experience?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHARY): (a) Usually after consultation with the Hon'ble the Chief Justice of the High Court and sometimes others e.g. Advocate-General etc.

(b) As for (a).

(c) 33.

(d) (i) Names are given in the statement laid on the Table of the House. [Placed in Library. See LT-4293/73.]

(ii) Details of standing and experience are being collected.

**Generation of Hydel Power Through Natural Resources in Jammu and Kashmir**

1141. SHRI K. M. MADHUKAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Jammu and Kashmir has immense natural resources for generating hydel power;